

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8668/2023

(Arising out of impugned judgment and order dated 04-01-2023 in A482 No. 27466/2022 passed by the High Court of Judicature at Allahabad)

VIRENDRA TYAGI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 18-09-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Ms. Renu, Adv.
Mr. Kamlesh Kr. Mishra, Adv.
Mr. Kailash Jha, adv.
Mr. Anurag Ojha , AOR

For Respondent(s)
Mr. Ardhendumauli Kumar Prasad, A.A.G.
Mr. Sarvesh Singh Baghel, AOR
Mr. Shantanu Singh, Adv.
Mr. Arun Pratap Singh Rajawat, Adv.
Mr. Ashish Madaan, Adv.
Ms. Ananya Sahu, Adv.
Ms. Saumya Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The learned counsel appearing for the petitioner seeks time to apply for brining on record the legal representatives of the deceased respondent No.2.

List on 10th November, 2023.

Interim relief to continue.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER